

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP. No. 66 / 2016

IN THE MATTER OF:

M/s. DCB Bank Ltd.

.....PETITIONER

v.

M/s ACE Tel Linker Pvt. Ltd.

.....RESPONDENT

SECTION:

Under Section 433(e) & (f), 434

Order delivered on 05.07.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner :- Mr. Bhartendu Visen, Advocate

For the Respondent :-

ORDER

Learned Counsel for the petitioner Mr. Bhartendu Visen is not sure about whether he continues to be the counsel for the petitioner. In the present case, compliance report in term of the Companies (transfer of pending proceeding) Rules 2016 had been filed as the case has been transferred from Hon'ble High Court, Delhi. Needful is required to be done on or before 14th of July. Let the needful be done by the aforesaid date.

List the matter on 19th July, 2017.


CHIEF JUSTICE M. M. KUMAR
PRESIDENT


(DEEPA KRISHAN)
MEMBER (TECHNICAL)